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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ CRL.A. 413/2020, CRL.M.(BAIL) 1295/2025 & CRL.M.(BAIL)
2469/2025
GEETA ARORA @ SONU PUNJABAN

.....Appellant
Through: Ms. Neeha Nagpal, Mr. Malak Bhatt,
Mr. Ajatshatru Singh Rawat and Ms.
Nishta Juneja, Advocates.

versus

THE STATE (NCT) OF DELHI

.....Respondent
Through: Mr. Pradeep Gahalot, APP for the
State.

+ CRL.A. 448/2020, CRL.M.A. 1344/2026 & CRL.M.(BAIL)
1795/2025
SANDEEP BEDWAL

.....Appellant
Through: Appearance not given.

versus

STATE

.....Respondent
Through: Mr. Pradeep Gahalot, APP for the
State.
Mr. Faraz Maqbool, Ms. Sana Juneja
and Mr. A. Sahitya Veena, Advocates
for Victim.

CORAM:



HON'BLE MS. JUSTICE CHANDRASEKHARAN SUDHA

ORDER

23.01.2026

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1. The Jail Superintendent is present in person. She submits that the report had already been filed on the last hearing date itself.

2. The learned Additional Public Prosecutor submits that the Jail Superintendent in fact filed the report as directed by this Court on 15.01.2026. However, there was some defect in the report, as a result of which the Registry did not put up the report before this Court on the last date of hearing. The report is taken on record.

3. As requested by the learned counsel for the appellant, list the application seeking suspension of sentence for hearing on 30.01.2026.

CHANDRASEKHARAN SUDHA, J

JANUARY 23, 2026/mj